

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/MP/2024

Subject : Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of PPA dated 26.2.2014 as amended on 23.1.2018; PPA dated 27.11.2013 and PPA dated 31.7.2012 as amended from time to time.

Petitioner : KSKMPL

Respondent : MVVNL and 8 others

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPL
Ms. Aishwarya Subramani, Advocate, KSKMPL
Shri Harsha V Rao, Advocate, KSKMPL
Shri Vaibhav Sharma, Advocate, KSKMPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Sayandeep Chakraborty, Advocate, TANGEDCO
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Kunal Kashyap, Advocate, UPPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking adjudication of the claims for the cost of transportation of Fly Ash, including carrying costs, arising out of change-in-law events, for which in-principle approval has already been granted by the Commission.

2. The learned counsel for the Respondent, TANGEDCO, submitted that since there has been an inordinate delay in filing the present Petition, the Petition is barred by limitation. The learned counsel further submitted that a detailed reply to the Petition has already been filed on behalf of the said Respondent.

3. The learned counsel for the Respondent, UPPCL, submitted that a preliminary reply to the Petition has been filed and sought further time to place on record its detailed reply on merits.



4. The Commission, after hearing the parties, permitted the Respondents to file their reply on merits, if not filed earlier, on or before **12.6.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **26.6.2026**.

5. The Petition shall be listed for hearing on **21.7.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

